Annexure -A

1. Data fields and Documents requirement for WCCB

1.1 List of Data Fields required by WCCB

S. No.	Data Field required by WCCB	M/O in WCCB	Mandatory/Conditional/Optional in BE
1	IEC	M	**Mandatory**
2	Custom House Code	M	**Mandatory**
3	Importer Name	M	**Mandatory**
4	Address of the Importer	M	**Optional**
5	Country of Origin	M	**Mandatory**
6	Supplier Country Name	M	**Optional**
7	Item No.	M	**Mandatory**
8	Invoice Sr. No.	M	**Mandatory**
9	Consignment Description	M	**Mandatory**
10	Gross quantity	M	**Mandatory**
11	HS Code	M	**Mandatory**
12	Value in Rupees (FOB/CIF/C & F)	M	**Mandatory**
13	Manufacture Name	O	**Optional**
14	Common name	M	**Mandatory**
15	Port of Entry	M	**Mandatory**
16	MAWB/BL No	M	**Conditional (For Prior BE, this data field is Optional, otherwise mandatory.)**
17	MAWB/BL Date	M	**Conditional (For Prior BE, this data field is Optional, otherwise mandatory.)**
18	IGM/ Arrival Date	M	**Conditional (For Prior BE, this data field is Optional, otherwise mandatory.)**
19	Gross Weight	O	**Optional**

20	Gross Weight Unit	O	**Optional**
21	Number of Packages	O	**Optional**
22	Package Code	O	**Optional**
23	Gateway IGM number	M	**Conditional** (For Prior BE, this data field is Optional, otherwise mandatory.)
24	IGM Date	M	**Conditional** (For Prior BE, this data field is Optional, otherwise mandatory.)
25	Invoice Date	O	**Optional**
26	Supplier Name	M	**Mandatory**
27	Supplier Address	O	**Optional**
28	Bill of Entry Number	M	**Mandatory**
29	Bill of Date	M	**Mandatory**
30	CFS Location	M	**Not Available** (This data field will be filed by the user in the Stage 2 – Mandatory Data field for Application, as the same is not being captured in BE filing.)
31	Mode of Entry / Shipment	M	**Mandatory**
32	Transit Country	O	**Optional**
33	Manufacturer Address	O	**Optional**

34	Scientific Name	M	**Mandatory**
35	CITES Permit No.	O	**Optional** (The user can file the Document Number in "Document Reference Number" data field while uploading in BE.)
36	CITES Permit Date	O	**Optional** (The user can file the Document Date in "Document Issue Date" data field while uploading the document in BE. (However, if the said document has been uploaded, then the Issue Date becomes Mandatory to be filed.)
37	CITES Permit Validity	O	**Optional** (The user can file the Seed dealer license valid up to in "Document Expiry Date" data field while uploading the document in BE.)

1.2 List of Documents required by WCCB

S. No.	Document Code	Document Name	Document Description	Mandatory/Conditional/Optional
1.	331000	Invoice And Packing List	Document/message serving as a preliminary invoice, containing - on the whole - the same information as then final invoice, but not actually claiming payment.	**Mandatory**
2.	911000	Import License (DGFT)		**Optional**
6.	626000	Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) Certificate	A certificate used in the trade of endangered species in accordance with the CITES convention.	**Optional**
7.	626WC2	CITES Comparable Document for - Dalbergia sissoo	CITES Comparable Document - Dalbergia sissoo issued by Wildlife Crime Control Bureau	**Optional**

S. No.	Document Code	Document Name	Document Description	Mandatory/Conditional/Optional
8.	811WC1	Pre-Convention Certificate	Pre-Convention Certificate is issued by Wildlife Crime Control Bureau if a specimen is procured before its being listed on CITES	**Optional**
9.	861WC1	Country of Origin (Non-Preferential)	Country of Origin (Non-Preferential) issued by Wildlife Crime Control Bureau	**Optional**

1.3 List of Declarations required by WCCB

S. No.	Declaration Code	Declaration title	Declaration Description	Mandatory/Conditional/Optional
1.	WC001	Undertaking in case of an application to the Wildlife Crime Control Bureau	I/We hereby undertake full responsibility in the detailed provided in this Bill of Entry and this shipment.	**Optional**

Annexure - B

2. Data fields and Documents requirement for CDSCO

2.1 List of Data Fields required by CDSCO

S. No.	Data Field required by CDSCO	M/O in CDSCO	Mandatory/Conditional/Optional in BE
1	Gateway IGM number	M	**Conditional** (For Prior BE, this data field is Optional, otherwise mandatory)
2	Consignment Description / Products name as per import permission / Variant Name	M	**Mandatory**
3	Exporting country	O	**Optional**
4	Port of Entry	O	**Optional**
5	Mode of Entry	M	**Mandatory**
6	Shipping/Airway Bill No.	M	**Conditional** (For Prior BE, this data field is Optional, otherwise mandatory)
7	Shipping/Airway Bill Date	M	**Conditional** (For Prior BE, this data field is Optional, otherwise mandatory)
8	Registration Certificate No.	O	**Optional** (The user can file the License Number in "Document Reference Number" data field while uploading the Registration certificate in BE.)
9	Registration Certificate Valid Up to	O	**Optional** (The user can file the License Number in "Document Reference Number" data field while uploading the Registration certificate in BE.)
10	Import License No.	O	**Optional** (The user can file the License Number in "Document Reference Number" data field while uploading the import License in BE.)

11	Import License Valid Up to	O	**Optional** (The user can file the License Number in "Document Reference Number" data field while uploading the import License in BE.)
12	Date of Lading	M	**Conditional** (For Prior BE, this data field is Optional, otherwise mandatory)
13	BE Number	M	**Mandatory**
14	BE Date	M	**Mandatory**
15	IE code	M	**Mandatory**
16	Importer Name	M	**Mandatory**
17	Importer Address	O	**Optional**
18	Country of Origin	M	**Mandatory**
19	Quantity	M	**Mandatory**
20	Units	M	**Mandatory**
21	CTH	M	**Mandatory**
22	Manufacturer Name	O	**Optional**
23	Exporter Name	M	**Mandatory**
24	Exporter Address	O	**Optional**
25	Invoice No	M	**Mandatory**
26	Invoice Value	M	**Mandatory**
27	Production Batch Identifier / Batch No.	M	**Mandatory**
28	Production Batch Quantity	M	**Mandatory**
29	Batch Quantity – Unit Quantity Code	M	**Mandatory**
30	Date of manufacturing	M	**Mandatory**
31	Date of Expiry	M	**Mandatory**
32	Best Before	M	**Mandatory**
33	Transit Country	O	**Optional**
34	Import Purpose	M	**Mandatory**

35	CFS Location	M	**Not Available** (This data field will be filed by the user in the Stage 2 – Mandatory Data field for Application, as the same is not being captured in BE filing.)
36	Invoice Date	O	**Optional**
37	Container ID	M	**Conditional** (This data field is NOT required for AIR sites, X-bond BEs and SEZ T & M Type Bes. However, the same is Mandatory for Sea Shipments)
38	Port of loading	M	**Mandatory**
39	Port of unloading	M	**Mandatory**
40	Number of Packages	O	**Optional**
41	Manufacturer Address	O	**Optional**
42	Unit price	M	**Mandatory**
43	Total CIF Value	O	**Optional**
44	Brand name	M	**Mandatory**
45	CAS No. / IUPAC name where available	O	**Optional**
46	Composition of Finished Formulation /Cosmetics	O	**Optional**
47	Item Identification (GTIN) where available	O	**Optional**
48	Is it a Re-import	M	Mandatory
49	Drug Category	M	Mandatory

50	Whether Import for export/third country export (Declaration added – need to implement)	M	

2.2 List of Documents required by CDSCO

S. No.	Document Code	Document Name	Document Description	Mandatory/Conditional/Optional
1.	101DC2	COS-4A - Import of already registered cosmetics into India.	The Import Registration Number is issued by the CDSCO to authorize the import of cosmetics into India.	**Conditional** Same as the Document Description
2.	9111DC	Form 10 - License to import of drugs	Form 10 under the CDSCO is an import license for drugs and cosmetics.	**Conditional** Same as the Document Description
3.	811DC4	Dual Use NOC-CDSCO	A Dual Use NOC from the CDSCO is required for importing or using substances that have Dual Use other than as a drug.	**Conditional** Same as the Document Description
4.	811DC6	**MD-17** - License to Import Medical devices for purpose of clinical investigation or Test or Evaluation or Demonstration or Training.	MD-17 test license to allows the import of small quantities of medical devices for specific purposes like testing, evaluation, training, or demonstration.	**Optional**
5.	101DC1	**Form 41** - Registration certificate for import of drugs into India under Drugs & Cosmetics rule 1945.	Registration Certificate (Drugs) issued by Central Drug Standards Control Organization (Form 41)	**Conditional** In BE, the said document is mandatory for CTH pertaining to Drugs
6.	101DC3	**Cos-2 (Cosmetic)** - Import registration certificate for	Registration Certificate (Cosmetics) issued	**Conditional** In BE, the said document is

S. No.	Document Code	Document Name	Document Description	Mandatory/Conditional/Optional
		import of cosmetics into India.	by Central Drug Standards Control Organization for first registration of Importer / Exporter (Form 43)	mandatory for CTH pertaining to Cosmetics
7.	1010DC	Registration Certificate	The Certificate issued by the Drug Controller General for the Drug Manufacturer	**Optional**
8.	9111DC	Import License for Drugs	Document/message issued by the Central Drug Standards Control Organization in accordance with import regulations in force by which authorization is granted to a named party to import either a limited quantity of designated articles or an unlimited quantity of such articles (Form 10)	**Optional**
9.	911DC6	**MD-15** Import License for Medical Device	The license issued by the Drug Controller General for the Import of Medical Device	**Optional**
10.	911DC9	**MD-19** License to import investigational Medical Device by Government hospital or statutory medical institution for the treatment of patients.	The license is issued by the Drug Controller General for the import of investigational Medical Device by Government hospital or statutory medical institution for the treatment of patients.	**Optional**
11.	811DC5	**MD-21**	The license is issued by the Drug	**Optional**

S. No.	Document Code	Document Name	Document Description	Mandatory/Conditional/Optional
		Permission to import of small quantity of Medical Devices for personal use	Controller General for the import of small quantity of Medical Devices for personal use	
12.	911DC5	**Form-11** License to import drugs for the purpose of Examination, Test and Analysis	The license is issued by the Drug Controller General for the import drugs for the purpose of Examination, Test and Analysis	**Optional**
13.	911DC4	**CT-17** License to Import new drugs for clinical trial or BA or BE study or for examination, test and analysis.	The license is issued by the Drug Controller General for the Import new drugs for clinical trial or BA or BE study or for examination, test and analysis.	**Optional**
14.	911DC3	**CT-25** License to Import or manufactured of unapproved new drugs for treatment of patients in Government hospital & Government medical institution.	The license is issued by the Drug Controller General for the Import or manufactured of unapproved new drugs for treatment of patients in Government hospital & Government medical institution.	**Optional**
15.	911DC2	**Form 12B** Permit for the Import of small quantities of drugs for personal use.	The license is issued by the Drug Controller General for the Import of small quantities of drugs for personal use.	**Optional**
16.	331000	Invoice and Packing List	Commercial invoice which includes a packing list	**Mandatory**
17.	861000	Country of Origin	Document/message identifying goods, in which the authority or body authorized	**Mandatory**

S. No.	Document Code	Document Name	Document Description	Mandatory/Conditional/Optional
			to issue it certifies expressly that the goods to which the certificate relates originate in a specific country. The word "country" may include a group of countries, a reg	
18.	0010DC	Certificate of analysis – Drug	Certificate attesting to the quality or purity of the goods.	**Mandatory**
19.	0030DC	Batch Release Certificate (BRC)	A Certificate confirming the release of a production batch after due testing and quality controls.	**Mandatory**
20.	0110DC	Label of Consignment	Label of Consignment to be uploaded in imports by the IEC Holder or Customs Broker under Drugs and Cosmetics Act, 1940.	**Mandatory**

***** This will be system calculated in officer dashboard

2.3 List of Fields required by CDSCO

I. Drug Related Category – existing Qualifier (Info Qfr – DRC) –

Note: Three information codes at Sl. Nos. 16, 17 and 18 have been added, and two codes have been removed, as detailed below.

S. No	Info Type	Info Qfr	Info code	Info Description
1.	CTG	DRC	PER	Items of personal use imported under a personal license
2.	CTG	DRC	NAR	Items requiring clearance of the Central Bureau of Narcotics
3.	CTG	DRC	DUA	Items of dual use imported under a dual use NOC issued by the respective zonal office
4.	CTG	DRC	EXC	Excipients - items are excipients. These items require Declaration on intended use along with CAS details with category, IUPAC & International Proprietary name.
5.	CTG	DRC	AYU	Ayurvedic items

6.	CTG	DRC	DNA	DNA or rDNA products / Stem cells and cells-based products
7.	CTG	DRC	VAC	Vaccines
8.	CTG	DRC	DEV	Medical Devices
9.	CTG	DRC	HOM	Homeopathy Drugs
10	CTG	DRC	FIN	Finished formulations
11	CTG	DRC	NDK	In vitro Diagnostic Kits
12	CTG	DRC	COS	Cosmetics
13	CTG	DRC	BLD	Blood Products
14	CTG	DRC	BLK	Bulk Drugs / API
15	CTG	DRC	MSC	Miscellaneous items do not fall under the above categories. These items require Declaration on intended use along with CAS details with category, IUPAC & International Proprietary name.
16	CTG	DRC	OTR	Others - KSM / Intermediate (To be added)
17	CTG	DRC	VTF	Veterinary Formulations (To be added)
18	CTG	DRC	VTV	Veterinary Vaccines (To be added)

Following info 2 codes removed

S. No	Info Type	Info Qfr	Info code	Info Description
1	CTG	DRC	HER	Herbal Products (CDSCO-HQ- No Herbal is defined in the Act and Rules)
2	CTG	DRC	NNK	Non-notified diagnostic kits

II. Drug Related Category – existing Qualifier (Info Qfr – GRA)

S. No	Info Type	Info Qfr	Info code	Info Description
1	CTG	GRA	NFG	Grade-Item not meant for human or animal consumption
2	CTG	GRA	PHG	Item is pharma grade and or contains Active Pharmaceutical Ingredients (APIs)
3	CTG	GRA	NPH	Item is not Pharma grade and does not contain Active Pharmaceutical Ingredients (non-APIs)

2.4 Proposed changes by CDSCO in declaration

DC003	Letter of Guarantee to be submitted by the importer pending testing report, to avoid demurrage if the importer gives an undertaking in writing not to dispose of the drugs without the consent of Customs Commissioner etc., the goods can be released on L/G for test vide Provision to Rule 40 of the Drugs Rules 1945.	LETTER OF GUARANTEE FOR TEST In consideration of the Commissioner of Customs or any Officer on his behalf having permitting to clear the above goods not withstanding his decision to detain the same goods under the above mentioned Rule 40 of the Drugs and Cosmetics Rules 1945 on having reason to doubt whether the above mentioned goods comply with the provisions of Chapter III of the Drugs & Cosmetics Act 1940 and rules there under. We hereby undertake – 1. That we shall arrange for inspection of the goods as soon as they arrive in the godown and follow the instructions of representative of the O/o. Asstt. Drugs Controller (I), with regard to drawing of samples for test, rectification of labeling defects etc., if any. 2. That we shall not dispose of the said goods without the consent of the Commissioner of Customs or any Officer on his behalf in writing. 3. That we shall return the said goods in whole or in part as the Commissioner of Customs or any officer on his behalf may direct within ten days of receipt of a notice from the Commissioner of Customs or any officer on his behalf to return the goods. 4. That we shall reship or surrender the said goods within two months of the receipt of any order to that effect from the Commissioner of Customs or any officer in his behalf. 5. That we shall forthwith pay such find and / or penalty and be liable for such punishment as the Commissioner of Customs or any Officer on his behalf or magistrate may impose under Section II of the drugs & Cosmetics Act, 1940 as read with the relevant provisions of the Customs Act, 1962 and Under Section 13 of the Drugs & Cosmetics Act, 1940. Any amount due under this bond may be recovered in the manner laid down in the subsection of the Section 142 of the Customs Act, 1962 without prejudice to any other mode or recovery. The undertakings referred to above is given in view of Rule 40 of the drugs and Cosmetics Rules 1945.

DC004	Letter of Guarantee submitted by the importer of drugs requiring cold storage such as sera, vaccines, may be released forthwith conditionally on L/G for test etc., for proper storage pending the completion of the formalities. -Letter of Guarantee (Direct Delivery) - vide Provision to Rule 40 of the Drugs & Cosmetic Rules, 1945.	Letter of Undertaking for Test (Direct Delivery) In consideration of the Commissioner of Customs or any officer on his behalf having permitting to clear the above goods no with standing his decision to detain the same goods under the above mentioned Rule 40 of the Drugs and Cosmetics Rules 1945 on having reason to doubt whether the above mentioned goods comply with the provisions of Chapter III of the Drugs and Cosmetics Act 1940 and the Rules there under. We hereby undertake: 1. That we shall arrange for inspection of the goods as soon as they arrive in our go-down by a representative of Astt. Drugs Controller (I) & obey his instructions as regards drawing samples under proper conditions and rectification of labeling defects if any etc. 2. That we shall not dispose of the goods without the consent of the collector of Customs or any officer on his behalf in writing. 3. That we return the said goods in whole or in part us the collector of Customs or any officer in his behalf direct within ten days of receipt of a notice from collector of Customs or any officer in his behalf to return the goods. 4. That we shall reship or surrender the said goods within two months of the receipt of any order to that effect from the Collector of Customs or any officer on his behalf. 5. That we shall forthwith pay such fine and/or penalty and be liable for such punishment as the collector of Customs or any officer on his behalf or Magistrate may be impose under section II of the Drugs and Cosmetics Act, 1940 as red with the relevant provisions of the Customs Act, 1962 & under section 13 of the Drugs & Cosmetics Act, 1940. Any amount due under this bond may be recovered in the, manner laid down in subsection of the section 142 of the Customs Act, 1962 without prejudice to any other mode of recover. The undertaking referred to above is given in view of Rule 40 of the Drugs & Cosmetics rules, 1945.

DC007	Letter of Guarantee submitted by the importer where goods have been found to have labeling defects and importer desire to rectify the defects at their place, they may be allowed to be clear the consignment on L/G for rectification of labeling and/or test **For MEDICAL DEVICES: LABELING**	**LETTER OF GUARANTEE FOR LABELING** In consideration of the Commissioner of Customs or any officer on his behalf having permitted to clear the goods mentioned above, although the same have contravened the following provisions of the Rule 44 of Medical Devices Rules, 2017 under Drugs & Cosmetics Act, 1940. We hereby undertake – 1. That we shall label the goods mentioned above as required under the above rules within a month or such extended period as the Commissioner of Customs or any officer on his behalf may allow. 2. That we shall not dispose of the said goods without the consent of the Commissioner of Customs or any officer on his behalf in writing. 3. That we shall return the said goods in whole or in part us the Commissioner of Customs or any officer on his behalf nay direct within ten days of receipt of a notice from the Commissioner of Customs or any officer on his behalf to return the goods. 4. That we shall reship or surrender the said goods within two months of the receipt of any order to that effect from the Commissioner of Customs or any Officer on his behalf. 5. That we shall forthwith pay such fine and /or penalty and be liable for such Punishment as the Commissioner of Customs or any Officer on his behalf or Magistrate may impose under Section II of the Drugs and Cosmetics Act, 1940 as red with the relevant provisions of the customs Act, 1962 and under Section 13 of the Drugs and Cosmetics Act, 1940. Any amount due under this bond may be recovered in the manner laid down in subsection of the Section 142 of the Customs Act, 1962 without prejudice to any other mode of recovery. The undertakings referred to above is given in view of Rule 44 of the Medical Devices Rule, 2017.

DC008	Letter of Guarantee submitted by the importer where goods have been found to have labeling defects and importer desire to rectify the defects at their place, they may be allowed to be clear the consignment on L/G for rectification of labeling and/or test. This is for COSMETICS LABELING**.**	**LETTER OF GUARANTEE FOR LABELING** In consideration of the Commissioner of Customs or any officer on his behalf having permitted to clear the goods mentioned above, although the same have contravened the following provisions of the, Rule 34 of the Cosmetics Rules, 2020 under Drugs & Cosmetics Act, 1940. We hereby undertake – 1. That we shall label the goods mentioned above as required under the above rules within a month or such extended period as the Commissioner of Customs or any officer on his behalf may allow. 2. That we shall not dispose of the said goods without the consent of the Commissioner of Customs or any officer on his behalf in writing. 3. That we shall return the said goods in whole or in part us the Commissioner of Customs or any officer on his behalf nay direct within ten days of receipt of a notice from the Commissioner of Customs or any officer on his behalf to return the goods. 4. That we shall reship or surrender the said goods within two months of the receipt of any order to that effect from the Commissioner of Customs or any Officer on his behalf. 5. That we shall forthwith pay such fine and /or penalty and be liable for such Punishment as the Commissioner of Customs or any Officer on his behalf or Magistrate may impose under Section II of the Drugs and Cosmetics Act, 1940 as red with the relevant provisions of the customs Act, 1962 and under Section 13 of the Drugs and Cosmetics Act, 1940. Any amount due under this bond may be recovered in the manner laid down in subsection of the Section 142 of the Customs Act, 1962 without prejudice to any other mode of recovery. The undertakings referred to above are given in view of Rule 34 of the Cosmetics Rules, 2020.

DC005	Letter of Guarantee submitted by the importer where goods have been found to have labeling defects and importer desire to rectify the defects at their place, they may be allowed to be clear the consignment on L/G for rectification of labeling and/or test FOR DRUGS LABELING	LETTER OF GUARANTEE FOR LABELING In consideration of the Commissioner of Customs or any officer on his behalf having permitting to clear the goods mentioned above, although the same have contravened the following provisions of the Rules 40 and/or 96 (as applicable) of Drug Rules under Drugs & Cosmetics Act, 1940. We hereby undertake – 1. That we shall label the goods mentioned above as required under the above rules within a month or such extended period as the Commissioner of Customs or any officer on his behalf may allow. 2. That we shall not dispose of the said goods without the consent of the Commissioner of Customs or any officer on his behalf in writing. 3. That we shall return the said goods in whole or in part us the Commissioner of Customs or any officer on his behalf nay direct within ten days of receipt of a notice from the Commissioner of Customs or any officer on his behalf to return the goods. 4. That we shall reship or surrender the said goods within two months of the receipt of any order to that effect from the Commissioner of Customs or any Officer on his behalf. 5. That we shall forthwith pay such fine and /or penalty and be liable for such Punishment as the Commissioner of Customs or any Officer on his behalf or Magistrate may impose under Section II of the Drugs and Cosmetics Act, 1940 as red with the relevant provisions of the customs Act, 1962 and under Section 13 of the Drugs and Cosmetics Act, 1940. Any amount due under this bond may be recovered in the manner laid down in subsection of the Section 142 of the Customs Act, 1962 without prejudice to any other mode of recovery. The undertakings referred to above is given in view of Rule 40 & 96 of the Drugs and Cosmetics Rules, 1945.
DC006	Undertaking for re-import of Drugs/Cosmetics/Medical Devices/API/Intermediate etc.	I/We the exporter of this consignment undertake that the goods will be returned to the manufacturer concerned. I we/undertake that the re-imported material/product will be reexported only. No part of this consignment sold in India Market. I /We also undertake to produce an acceptance letter from the manufacturer to be obtained before release of goods.

Annexure - C

3. List of LPCOs/NOCs document codes issued by PGAs

DOC CODE	PGA Code	DOC NAME	DOC description
101AP6	APEDA	Registration cum Allocation Certificate for the Export of "Basmati Rice"	Certificate is required for exporters dealing with products covered under the APEDA Act, including basmati rice.
101AP7	APEDA	Certificate of Registration Integrated Abattoir-Cum-Meat Processing Plant	A document that certifies that an integrated facility is approved for the hygienic and sanitary slaughtering and processing of animals for export
101AP8	APEDA	Registration of Import contract for import of Sugar	This certificate serves as permission to import sugar and allows the importer to proceed with the import process.
911AP1	APEDA	Certificate of Export	A mandatory document for Indian exporters of agricultural and processed food products, signifying that their products meet international standards and that they are registered with the Agricultural and Processed Food Products Export Development Authority (APEDA)
101AQ1	AQCS	Advance No Objection Certificate	An Advance No Objection Certificate (AQCS NOC) is a pre-arrival clearance document issued by India's Animal Quarantine and Certification Service (AQCS) to permit the import of live animals, such as pet dogs and cats
101AR1	ARAI	Renewal of Recognition of Scientific and Industrial Research Organisation (SIROs)	Renewal of Recognition of Scientific and Industrial Research Organisation (SIROs)
101AR2	ARAI	Certificate of Importer-Exporter Code	Certificate of Importer-Exporter Code
101BIS	BIS	Registration Certificate	A BIS Registration Certificate is an official authorization from the Bureau of Indian Standards (BIS), India's national standards body, certifying that a product meets specific Indian Standards and quality requirements
861CA2	CASHEW	Certificate of Origin (Asia Pacific Trade Agrement (APTA))	The Certificate of Origin is a crucial document that verifies the country of origin of the cashew products for preferential treatment under the APTA trade agreement.
101BN2	CBN	Manufacturing License	A CBN manufacturing license is a legal authorization issued by India's Central Bureau

			of Narcotics (CBN) that permits a company to manufacture synthetic narcotic drugs
101BN3	CBN	Quota Allocation for Narcotic Drugs	The Central Bureau of Narcotics (CBN) issues annual quotas for the manufacture of narcotic drugs like medicinal opium and codeine. This quota system is designed to ensure a sufficient supply of these controlled substances for medical and scientific purposes while preventing their diversion for illicit use
101DC3	CDRUG	Cos-2 (Cosmetic) - Import registration certificate for import of cosmetics into India.	Registration Certificate (Cosmetics) issued by Central Drug Standards Control Organization for first registration of Importer / Exporter (Form 43)
101DC5	CDRUG	Registration Certificate (Medical Devices)	To get a Registration Certificate for a Medical Device from India's Central Drugs Standard Control Organisation (CDSCO), you must submit an online application through the SUGAM portal (Form MD-23) and provide required documents proving the device's safety and performance
101DC6	CDRUG	MD import Licence Perpetual	Under the Indian Medical Device Rules, 2017, import licenses for medical devices, issued in Form MD-15 by the CDSCO, are valid perpetually, meaning they do not have an expiry date
101DC7	CDRUG	No Objection Certificate	A Central Drugs Standard Control Organisation (CDSCO) No Objection Certificate (NOC) is a document required for the export of unapproved/approved new drugs from India, obtained through a streamlined online system that includes a one-time registration
811DC1	CDRUG	Import (Test Licence for Drugs)	Under the Central Drugs Standard Control Organisation (CDSCO), a Test License for Imported Drugs allows the import of drugs for specific purposes like examination, testing, or analysis, and for clinical trials
811DC2	CDRUG	Import (Test Licence for Medical device)	To import a medical device for testing under the Central Drugs Standard Control Organisation (CDSCO) in India, you must apply for a test license via Form MD-16 on the Sugam portal, upload the required documents, pay the government fee, and submit the application online
811DC3	CDRUG	FORM CT-16 CDSCO	APPLICATION FOR GRANT OF LICENCE TO IMPORT NEW DRUG OR INVESTIGATIONAL NEW DRUG FOR CLINICAL TRIAL OR BIOAVAILABILITY OR BIOEQUIVALENCE STUDY OR FOR EXAMINATION, TEST AND ANALYSIS

101003	CFFBD	Receipt Letter	Receipt Letter
101CH1	CHEMEXIL	Receipt Letter	Receipt Letter
911CI5	CIB	Endorsement Certificate	Certificate of Registration for pesticides that have been approved and meet the criteria outlined in the Insecticides Act, 1968
911CI6	CIB	Free Sale Certificate	Export document indicating that a product can be legally sold in the country of origin (India) and is not restricted for sale there
811DF1	DADF	Permit import of LP by DAHDF	To permit the import of livestock products (LOP) by the Department of Animal Husbandry and Dairying (DAHD), an applicant must obtain a Sanitary Import Permit (SIP) from the Department of Animal Husbandry and Dairying after an import risk analysis. This permit is issued for products listed under the DAHD's notification S.O. 2666(E) and must be secured before shipment. The permit is valid for a specified period, such as six months or a year, and allows for multiple consignments. Imports must go through designated sea/airports like Delhi, Mumbai, or Chennai, where animal quarantine and certification services are available.
101DE1	DAE	License for Handling Prescribed Substances	A DAE License for Handling Prescribed Substances is a mandatory certification required by the Department of Atomic Energy (DAE) and regulated by the Atomic Energy Regulatory Board (AERB) (AERB) in India. It grants permission to persons to mine, mill, process, and handle specific substances essential for atomic energy or related research, ensuring safety and compliance with the Atomic Energy Act of 1962 to protect public health and the environment.
911DE2	DAE	License to Export Prescribed Equipment	A DAE License to Export Prescribed Equipment is an authorization from India's Department of Atomic Energy (DAE) required to legally export items classified as "prescribed equipment" under the Atomic Energy Act 1962
101DG1	DGHS	Customs Duty Exemption Certificate	The Directorate General of Health Services (DGHS) in India issues Customs Duty Exemption Certificates (CDEC) for the import of life-saving drugs, drugs for rare diseases, and specialized medical equipment by hospitals and institutions, allowing for a reduced or nil rate of

			customs duty under specific government notifications
101EI1	EICI	Certificate of Inspection/In-process Quality Control	An EIC Certificate of Inspection/In-process Quality Control is a document issued by the Export Inspection Council (EIC) of India or its authorized agencies, certifying that an export consignment meets the quality, safety, and other requirements of the importing country and complies with India's Export (Quality Control and Inspection) Act, 1963
101EI2	EICI	Health Certificate of Fish & Fishery Products (Frozen and Fresh/Chilled)	Health Certificate of Fish & Fishery Products (Frozen and Fresh/Chilled)
101EI3	EICI	Certificate of Inspection & Health Certificate of Dried Fish	The EICI Certificate of Inspection & Health Certificate of Dried Fish is a combined document issued by India's Export Inspection Council (EIC) or its designated Export Inspection Agencies (EIAs) to certify that a consignment of dried fish meets quality, safety, and health standards for export, particularly to the European Union (EU)
101EI4	EICI	Health certificate of Live Fish	An EIC Health Certificate for Live Fish is an official document issued by India's Export Inspection Council (EIC) (or its designated Export Inspection Agencies) that certifies a consignment of live fish meets the health, safety, and quality standards required by the importing country
861IE2	FIEO	Preferential Certificate of Origin (APTA or SAPTA)* by DGFT	A FIEO Preferential Certificate of Origin (APTA or SAPTA) is an official document issued by the Federation of Indian Export Organisations (FIEO) that certifies goods are from India and eligible for reduced tariffs under trade agreements like the Asia Pacific Trade Agreement (APTA) or the South Asian Preferential Trading Arrangement (SAPTA)
101HE2	HEPC	For renewal of e-rcmc	For renewal of e-rcmc
101MN1	MNRE	Concessional custom duty certificate	Document issued by India's Ministry of New and Renewable Energy (MNRE) to eligible manufacturers or project developers to allow for reduced import duties on specific raw materials or components
101MA1	MoCA	Test Certificate	Test Certificate

101ME1	MoEFCC	No Objection Certificate for Import of medical Equipment (Robotic Surgical Equipment)	To obtain a No Objection Certificate (NOC) from the Ministry of Environment, Forest and Climate Change (MoEFCC) (HSM-Division) for importing Robotic Surgical Equipment, you must ensure the equipment is for reuse or refurbishment and comply with the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and the E-Waste (Management) Rules, 2022
101ME2	MoEFCC	No Objection Certificate for Import of used test equipments (Hardware)	To obtain a No Objection Certificate (NOC) from the Ministry of Environment, Forest and Climate Change (MoEFCC) HSM Division for importing used test equipment (hardware), an importer must submit a detailed report to the Ministry outlining the nature of the goods and their remaining useful life to ensure they are not considered e-waste
101ME3	MoEFCC	No Objection Certificate for Import of Lead Scrap	To obtain a No Objection Certificate (NOC) for the import of lead scrap, an applicant must submit a detailed application to the Hazardous Waste Management Division (HSM) of the Ministry of Environment, Forest and Climate Change (MoEFCC), following the guidelines under the Basel Convention and Indian regulations
101ME4	MoEFCC	No Objection Certificate for Import of used Rubber tyres	To obtain a No Objection Certificate (NOC) for importing used rubber tires, an applicant must submit an online application to the MoEF&CC, which is reviewed by its Expert Committee (EC). The EC then requests the Central Pollution Control Board (CPCB) to inspect the applicant's premises. After the CPCB submits its site visit report, the MoEF&CC issues the Certificate for Import of used tires.
101ME5	MoEFCC	No Objection Certificate for Import of used Oil	To obtain a No Objection Certificate (NOC) for importing used oil from the Ministry of Environment, Forest and Climate Change (MoEFCC) in India, you must submit Form 5 under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, along with a detailed justification for import, a process flow chart, and an acknowledgement from the State Pollution Control Board (SPCB). This process ensures environmentally sound handling of the waste through a designated recycling facility

101ME6	MoEFCC	No Objection Certificate for Import of Polysiloxane waste and other e-waste for making various grades of silicon fluid	To obtain a No Objection Certificate (NOC) for importing Polysiloxane waste and other e-waste for silicon fluid production from India's Ministry of Environment, Forest and Climate Change (MoEFCC), the importer must apply to the MoEFCC's Hazardous Waste Management (HSM) Division
101ME7	MoEFCC	Permission for Export of e-waste	To obtain permission for the export of e-waste from India,one must apply to the Ministry of Environment, Forest and Climate Change (MoEFCC), specifically the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.
101MP2	MPEDA	EU Catch Certificate	The MPEDA EU Catch Certificate is a document issued by India's Marine Products Export Development Authority (MPEDA) to certify that marine products exported from India to the European Union (EU) are legally caught and harvested, thereby combating Illegal, Unreported, and Unregulated (IUU) fishing
101MP3	MPEDA	Non - EU Catch Certificate	The MPEDA Non-EU Catch Certificate is a digital document issued by India's Marine Products Export Development Authority (MPEDA) to certify that marine products exported to European Union (EU) countries are caught legally and have not been subjected to Illegal, Unreported, and Unregulated (IUU) fishing practices
101MP4	MPEDA	COO MPEDA	A Certificate of Origin (CoO) issued by MPEDA is a document that verifies the country where marine products exported from India originate
101MP5	MPEDA	Non Radio-Activity Certificate	An MPEDA Non Radio-Activity Certificate is a document issued by the Marine Products Export Development Authority (MPEDA) of India, certifying that a shipment of fish and fishery products, caught in Indian waters, is free from radioactive contamination or contains only acceptable trace amounts, meeting the requirements of importing countries
101MP6	MPEDA	Duty free Import Certificate	A MPEDA Duty Free Import Certificate is an attestation by the Marine Products Export Development Authority (MPEDA) that certifies an exporter's past export quantity and value for a specific year, enabling them to avail a 1% duty benefit on the Free On Board (FOB) value

			for importing goods under the relevant Customs Notification
911MP1	MPEDA	Exporter Certificate Application MPEDA	The MPEDA registration and certificate are essential for marine product exporters in India to comply with regulations, gain access to financial subsidies and licenses, and participate in marketing activities designed to promote the sector.
861SF2	SFPEPC	Country of Origin certificate (COO)	A Country of Origin Certificate (COO) issued by the Shellac and Forest Products Export Promotion Council (SHEFEXIL) is an official document confirming that a specific forest-based product, such as shellac, guar gum, or sesame seeds, originates from India
101SB2	SPICE	Certificate of Registration as Exporter of Spices (CRES)	The Certificate of Registration as Exporter of Spices (CRES) is a mandatory license issued by the Spices Board of India for all businesses engaged in exporting spices from India
101SB3	SPICE	Mandatory Sampling & Testing for export of spices & spice products	The SPICE Board's mandatory sampling and testing for spice exports ensures safety and quality by requiring exporters to submit samples to the Board's Quality Evaluation Laboratories (QELs) or accredited facilities for testing, often including pesticide residue analysis, mycotoxins, and microbial contaminants
101SB4	SPICE	Registration as Exporter under REX self-certification system	The REX self-certification system for the Spices Board (SPICE) is the Registered Exporter (REX) system, an European Union (EU) initiative that allows exporters to self-certify the origin of their goods, replacing the need for public authorities to issue a certificate of origin
101SB5	SPICE	SAMPLE DRAWN CERTIFICATE	SAMPLE DRAWN CERTIFICATE
101SB6	SPICE	Yield Recommendation	The "Spices Board SPICE Yield Recommendation" refers to the guidance provided by the Spices Board of India, under its Spice Productivity, Improved Cultivation & Enhancement (SPICE) scheme, for increasing crop yields through recommendations such as adopting high-yielding varieties, using improved planting materials, implementing proper irrigation and fertigation practices, managing pests and diseases with Integrated Pest Management (IPM), and ensuring better post-harvest management

636SB1	SPICE	Health Certificate	A Spices Board Health Certificate is an official document issued by the Spices Board of India to an authorized exporter, confirming that a spice consignment meets health and quality standards for export, often a prerequisite for specific destinations like the EU and UK for certain products like chilli, nutmeg, and their derivatives
861SB1	SPICE	COO for spices	COO for spices
101SR2	SRTEPC	Current Shipment Request	Current Shipment Request
861SR2	SRTEPC	Certificate of Origin	The Synthetic & Rayon Textiles Export Promotion Council (SRTEPC) Certificate of Origin is a document issued by the Indian government, through the Ministry of Textiles, to confirm the country of origin for synthetic and rayon textiles being exported from India
911SR4	SRTEPC	Export Performance Certificate (EPC)	The Synthetic & Rayon Textiles Export Promotion Council (SRTEPC) issues an Export Performance Certificate (EPC) to its eligible member-exporters based on their annual export figures. The certificate is used to avail benefits under various government schemes, such as importing raw materials at a concessional duty rate.
911SR5	SRTEPC	Export Turnover Certificate	Export Turnover Certificate
101ST1	STC	No Objection Certificate	No Objection Certificate
101TB1	TBDI	Business License for Carrying Business as Distributor	A "Tea Board Business License for Carrying Business as Distributor" is a required legal permit in India for businesses that distribute tea and tea products. This Tea Board license from the Tea Board of India, often referred to by an identifier like "TBDI" (Tea Board of India), ensures compliance with quality standards and regulations, building trust with consumers and partners
101TO5	TOBBD	Form of certificate of registration as processor or manufacturer of Virginia tobacco/as exporter of tobacco (Form 14)	Certificate of Registration itself for processing, manufacturing, or exporting Virginia tobacco issued by Tobacco Board

101WP1	WPC	The Equipment Type Approval Certificate	Certificate required for the import, sale, and use of wireless communication devices that operate in de-licensed frequency bands or involve radio frequency (RF) transmission
101WP3	WPC	Decision to grant W/T License (New/Additional/Revised)	Decision to grant W/T License (New/Additional/Revised)
101WP4	WPC	Issue Wireless Station License	Issue Wireless Station License
101WP5	WPC	Wireless Station License Authorization	Wireless Station License Authorization
811WP2	WPC	License to Import Wireless Transmitting and / or Receiving Apparatus into India	Certifies that a wireless product's design complies with Indian radio frequency (RF) standards, including operating in de-licensed bands.
AQ0013	AQCS	No Objection Certificate (NOC) -issued by AQCS	No Objection Certificate - NOC issued by AQCS
1010DC	CDRUG	Registration Certificate	The Certificate issued by the Drug Controller General for the Drug Manufacturer
811DC4	CDRUG	Dual Use NOC	A dual use NOC from CDSCO is required for importing or using substances that have dual use other than as a drug
811DC5	CDRUG	MD-21	The license is issued by the CDSCO for import of small quantity of medical devices for personal use
CDSCO1	CDSCO	No Objection Certificate (NOC)-issued by CDSCO	No Objection Certificate - NOC issued by CDSCO
101ES1	ECSEPC	Registration cum Membership Certificate	Registration cum Membership Certificate issued by Electronic and Computer Software Export Promotion Council for availing benefits under Foreign Trade Policy
FSS015	FSSAI	No Objection Certificate (NOC)-Issued by FSSAI	No Objection Certificate - NOC issued by FSSAI
911EA1	MEA	Customs Duty Exemption Certificate (CDEC)	Customs Duty Exemption Certificate issue by MEA
104PQ1	PQMS	No Objection Certificate (NOC) - issues by PQMS	No Objection Certificate - NOC issued by PQMS
WCCB01	WCCB	No Objection Certificate (NOC)- Issued by WCCB	No Objection Certificate - NOC issued by WCCB
811DC6	CDRUG	MD-17	License to Import Medical devices for purpose of clinical investigation or Test or Evaluation or Demonstration or Training.

911LE3	CLE	Certificate for availing Bank Guarantee Exemption under EPCG/AA	Certificate for availing Bank Guarantee Exemption under EPCG/AA issued by CLE
911LE4	CLE	Import of footwear soles into India for production or assembly of footwear for exports purposes	Import of footwear soles into India for production or assembly of footwear for exports purposes issued by CLE

Annexure - D

4. Document codes for trade

S.NO	DOC CODE	DOC NAME	DOC DESC
1	AQ0001	Vaccination Book	Historical vaccination data of the Animal
2	AQ0002	Passport of Owner	Importer and Pet owner have to be the same person
3	AQ0003	Visa of Owner	Importer and Pet owner have to be the same person
4	AQ0004	Employment Details	Employment details to be provided, in order to utilise the baggage rules
5	AQ0005	Transfer of Residence Proof	Employment details to be provided, in order to utilise the baggage rules
6	AQ0006	Proof of regular 2 year stay abroad	Employment details to be provided, in order to utilise the baggage rules
7	AQ0007	Journey Ticket	Journey ticket of the Importer
8	AQ0009	Return ticket	Journey ticket of the Importer
9	AQ0010	Proof of purpose of visit	Declaration of the Importer - exhibition / events
10	AQ0011	Local / Temporary address	Declaration from the local person to take the responsibility of that pet otherwise that person will be held responsible
11	101PAY	Payment receipt	Receipt generated post payment by user
12	101004 (New Addition)	Any other document	Others

Annexure - E

5. Updation in document codes issued through Circular 03/2020-Customs dated 15.01.2020.

Note: The following two document codes, which were already published vide Circular No. 03/2020-Customs dated 15.01.2020, have been updated.

Sr.No.	Current DOC_Code	DOC_Name	DOC_DESC	PGA_Code	Circular reference	Proposed updated code
13	911DA1	Import Licence	Licence for import is issued by Department of Atomic Energy for import of prescribed substance as per Atomic energy Act, 1962 and Rules thereunder	Department of Atomic Energy (DAE)	Circular 03/2020-Customs dated 15.01.2020	911DE1
14	811DA1	Export licence	Licence for Export is issued by Department of Atomic Energy for Export of prescribed substance as per Atomic Energy Act, 1962 and Rules thereunder	Department of Atomic Energy (DAE)	Circular 03/2020-Customs dated 15.01.2020	811DE1